

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

E/124/2010

(Arising out of Order-in-Appeal No. 27/2009 (M-I) dated 11.12.2009 passed by the Commissioner of Central Excise, (Appeals), Chennai).

M/s. Keesara Plastics Pvt. Ltd.

Appellant

Vs.

CCE, Chennai

Respondent

Appearance

None
for the appellant

Shri B. Balamurugan, AC (AR)
for the Respondents

CORAM :

Hon'ble Smt. ARCHANA WADHWA, JUDICIAL MEMBER
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **30.10.2017**

FINAL ORDER No. 42492/2017

Per: Archana Wadhwa

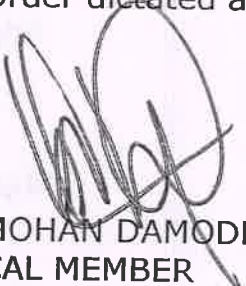
The above appeal came up for hearing as per the published list. Today there is no appearance on behalf of the appellants nor is there any request for adjournment. It is inferred that appellants are not interested to pursue the appeals.

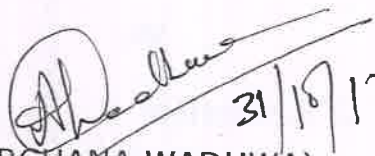



2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellants.

(Order dictated and pronounced in the open Court)

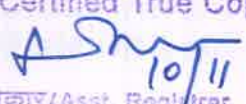

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER


(ARCHANA WADHWA)
JUDICIAL MEMBER

BB



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